Application Form for Settlement of Claim in Deposit Accounts/ Release of Contents of Safe Deposit Lockers/ Return of Articles in Safe Custody kept by Deceased Customer (cases with Nomination or Joint Account with survivorship clause)

| The Branch Manager | | | Date: |
|---|---|--------------------------------------|---|
| Bank | | | |
| Branch | 1 | | |
| | | | |
| Madam/ Dear Sir, | | | |
| | it Lockers/ Retu | n of Articles | the *Deposit Accounts/ Release s in Safe Custody kept by Shri/ sing Customer) |
| I/ We | (Nomine | e(s)/ Survivor | (s)) hereby declare that I am/ we |
| are the *Nominee(s)/ Survivo | or(s)/ appointed as | Guardian of | a Minor Nominee/ Survivor in the |
| *Deposit Accounts/ Safe De | posit Lockers/ Art | cles in Safe | Custody kept by Shri/ Smt/ Kum. |
| | (Name of Dece | ased/ Missir | ng Customer) who *expired on |
| / is missing/ n | ot traceable since | | |
| | | | |
| 2. I/ We furnish below the red | quired information | about the de | ceased customer: |
| (a) Date and Place of Deatl | h | | |
| (a) Date and I lace of Death | <u> </u> | | |
| | | | |
| | cate No. | _dated | Authority |
| (b) Details of Death Certific | cate No. | _dated | Authority |
| (b) Details of Death Certificon (copy enclosed). (Original | cate Noal to be produced | _ dated for verification | Authority |
| (b) Details of Death Certificon(copy enclosed). (Original(c) Age Yrs. | cate Noal to be produced Unmarried/ Wido | _ dated for verification w(er) | Authorityn) |
| (b) Details of Death Certific (copy enclosed). (Original Copy enclosed). (c) Age Yrs. (d) Marital Status: Married / | cate Noal to be produced Unmarried/ Wido | _ dated for verification w(er) | Authorityn) |

3. I/ We, therefore, submit my/ our Claim as Nominee(s)/ Survivor(s)/ Guardian on behalf of Minor Nominee/ Survivor for *payment of the balance with accrued interest in deposit accounts/ release of contents of safe deposit lockers/ return of articles in safe custody kept by deceased customer as per details given below:

| a. Deposit Accounts | a. | De | pos | it | Аc | CO | unts |
|---------------------|----|----|-----|----|----|----|------|
|---------------------|----|----|-----|----|----|----|------|

| Sr. No. | Nature of Deposits (SB/ CA/ TD, etc.) | Account No. | Amount | Date of Maturity (in case of TD) |
|------------|---------------------------------------|-------------|--------|-------------------------------------|
| 1. | | | | |
| 2. | | | | |
| 3. | | | | |
| 4. | | | | |
| | Total | | | |

| b. Safe Deposit Locker No | Mode of Holding: |
|------------------------------------|------------------|
| Details of Articles (if known): | |
| c. Safe Custody Article Receipt No | |
| Details of Articles (if known): | |

4. Details of Nominee/ Survivor:

4.1 I/ We request the bank to transfer the balance payable (after making the required adjustments, set-off, if any) in deposit accounts of the deceased to the account(s) given below:

| Sr. No. | Detail of nominee(s)/ survivor(s) | | Mobile Number | Email Address | Bank Name, Account Type & Number, and IFSC details | |
|------------|--------------------------------------|---------|------------------|------------------|---|--|
| | Name | Address | | | | |
| 1 | | | | | | |
| 2 | | | | | | |
| 3 | | | | | | |
| 4 | | | | | | |

4.2 I/ We request the bank to *release the contents of safe deposit lockers/ return the articles in safe custody to the following persons:

| Sr. | Detail of no | minee(s)/ survivor(s) | Mobile | Email Address |
|-----|--------------|-----------------------|--------|---------------|
| No. | Name | Address | Number | |
| 1 | | | | |
| 2 | | | | |
| 3 | | | | |
| 4 | | | | |

4.3 For the minor nominee/ survivor, name of such nominee/ survivor and his/ her natural/ legal guardian are given below:

| Sr. No. | Name of the Minor Nominee/ Survivor | Date of Birth | Name of the Guardian | Relationship with Minor | Address of the Guardian | Mobile Number and Email address of the Guardian |
|------------|--|------------------|----------------------------|-------------------------|-------------------------------|--|
| 1 | | | | | | |
| 2 | | | | | | |

5.1 I/ We undertake that

- (i) There is no Will left behind by the Deceased to the best of my/ our knowledge and belief.
- (ii) I/ We shall hold/ receive the aforesaid amount/ articles in a fiduciary capacity as a trustee of the rightful beneficiary(ies) and any settlement made to me/ us shall not affect their rights.
- (iii) The aforesaid *accounts/ safe deposit locker/ safe custody articles are not the subject matter of any dispute and that there is no Court order restraining me/ us or the bank from settling the claim in my/ our favour or otherwise.
- (iv) I/ We authorise the bank to exercise its right to lien and set-off and accordingly, to deduct the outstanding dues which are payable to the bank in relation to credit facilities availed by the Deceased or any other dues payable to the bank, from the balance held by the Deceased in the aforementioned account(s).

5.2 I/ We declare that

| (i) I/ We have attached the following documents for the purpose of settlement of my/ our claim: |
|---|
| $\ \square$ *Death certificate (of deceased customer)/ First Information Report (FIR) and the non-traceable report issued by police authorities (in case of missing person) |
| $\ \square$ Officially Valid Document ¹ in support of the identity and address of the Nominee(s)/ Survivor(s) making the claim. |
| (ii) The facts stated above are true and correct to the best of my/ our knowledge and belief. |

¹ "Officially Valid Document" (OVD) means the passport, the driving licence, proof of possession of Aadhaar number, the Voter's Identity Card issued by the Election Commission of India, job card issued by NREGA duly signed by an officer of the State Government and letter issued by the National Population Register containing details of name and address.

| 6. Name and signature of the *nominees/ survivors who will receive the balance payabl | e/ |
|---|----|
| articles in safe deposit locker/ safe custody: | |

| Sr. No. | Name of nominee(s)/ survivor(s)/ Guardian of Minor Nominee | Signature/ Thumb impression ² |
|------------|---|--|
| 1 | | |
| 2 | | |
| 3 | | |
| 4 | | |

Name and address of witness (in case of claimant(s) placing the thumb impression):

*(Delete whichever is not applicable)

FOR OFFICE USE

(may be prepared by the bank as per its official requirement)

² In case a claimant is unable to sign, he/ she may place the thumb impression in the presence of a witness known to the bank.

Application Form for Settlement of Claim in Deposit Accounts/ Release of Contents of Safe Deposit Lockers/ Return of Articles in Safe Custody kept by Deceased Customer (cases other than Nomination or Joint Account with survivorship clause)

| The B | ranch Manager | | | Date: | | | |
|------------------------|-------------------------------------|-----------------------|---------|------------------------------|--|---|--|
| Bank | | | | | | | |
| | | Branch | | | | | |
| | | | | | | | |
| Mada | m/ Dear Sir, | | | | | | |
| Depos | | eturn of | Articl | es in Safe | Accounts/ Release of e Custody kept by S g Customer) | | |
| I/ We | | | | (Claimant(s) |)) hereby declare that I | am/ we are the | |
| claima | ant(s) in the *De | posit Acc | ounts/ | Safe Depos | it Locker/ Articles in Safe | e Custody kept by | |
| Shri/ | Smt/ Kum | | | (Nar | me of Deceased/ Missin | g Customer) who | |
| *expir | ed on | / is n | nissing | / not traceab | ole since | · | |
| Au (c) Ag (d) Ma | uthority ge: arital Status: M | _ Yrs. arried / Ur | _ (copy | y enclosed). ed/ Widow(er | No (Original to be produced | | |
| (f) Re | eligion: | w of succ | ession | n is applical | State: Coun | | |
| Sr. No. | Name & Ad | dress | Age | Relation | Mobile Number & Email Address | Whether signing Letter of Disclaimer (Yes/ No) | |
| 1 | | | | | | | |
| 2 | | | | | | | |
| 3 | | | | | | | |
| 4 | | | 1 | 1 | | | |

| (h) In case of minor legal heirs, details of Natural Guardian/ Legal Guardian |
|---|
|---|

| Sr. No. | Name of the Minor Legal Heir | Date of Birth | Name of the Guardian | Relationship with Minor | Address of the Guardian | Mobile Number and Email address of the Guardian |
|------------|------------------------------------|------------------|----------------------------|----------------------------|-------------------------------|--|
| 1 | | | | | | |
| 2 | | | | | | |

3. I/ We, therefore, submit my/ our Claim for *payment of the balance with accrued interest in deposit accounts/ release of contents of safe deposit lockers/ return of articles in safe custody kept by deceased customer as per details given below:

a. Deposit Accounts

| Sr. No. | Nature of Deposits (SB/ CA/ TD, etc.) | Account No. | Amount | Date of Maturity (in case of TD) |
|------------|---------------------------------------|--------------|--------|----------------------------------|
| 1. | | | | |
| 2. | | | | |
| 3. | | | | |
| 4. | | | | |
| | Total | | | |
| . Saf | e Deposit Locker No. | Mode of Hold | ing: | |

| | Total | | |
|-----------------|---|-----------------------|---------------------------|
| b. Sa | fe Deposit Locker No | Mode of Holding: | |
| Detai | ls of Articles (if known): | | |
| c. Sa | fe Custody Article Receipt No | | |
| Detai | ls of Articles (if known): | | |
| | | | |
| 4 . I/ \ | We lodge my/ our claim for the above *balan | ce with accrued inter | est/ safe deposit locker/ |
| article | es in safe custody of the above-named dece | ased in terms of: | |
| (Sele | ect the applicable option) | | |
| | Will of Late Shri/ Smt/ Kum. | dated | (copy |
| | enclosed). The Will has neither been Proba | ted nor has any Lette | er of Administration been |
| | obtained with respect to the same. | | |
| | Will of Late Shri/ Smt/ Kum. | dated | and a probate |
| | granted by the court of located | at | vide order dated |
| | (copy enclosed). | | |
| | Letter of Administration No. | _dated | issued by at |
| | (copy enclosed). | | |

| | located at | | ranted by the Coເ | |
|---|--|--|-------------------------|----------------------------|
| | | vide order dated _ | | (copy enclosed). |
| i | Court decree dated | issued | by the Court of | |
| | located at | (copy enclosed). | | |
| | Legal Heir Certificate | granted by | at _ | vide orde |
| (| dated | (copy enclosed) | | |
| | Declaration/ Affidavit fro | om an independent | person regarding | the legal heirs of th |
| (| deceased depositor (cop | y enclosed). | | |
| 51 1/ \ | We request the bank to | n transfer the haland | se navahle (after | making the required |
| | nents, set-off, if any) to th | | | making the required |
| | Name of Claimant | | | Branch Details |
| Sr. | Name of Claimant | Bank Name and A/c No. | IFSC | Branch Details |
| No. | | | | |
| 1 | | | | |
| 1 2 | | | | |
| 1 2 3 4 | minor claimant, name | of such claimant ar | nd his/ her natura | al/ legal guardian are |
| 1 2 3 4 For the given b | elow: Name of the Minor | of such claimant ar | Name of the | Relationship with |
| 1 2 3 4 For the given b | pelow: | | | |
| 1 2 3 4 For the given b | elow: Name of the Minor | | Name of the | Relationship with |
| 1 2 3 4 4 For the given b Sr. No. 1 2 | elow: Name of the Minor | Date of Birth elease the contents o | Name of the Guardian | Relationship with Minor |
| 1 2 3 4 4 For the given b Sr. No. 1 2 | Name of the Minor Claimant 'e request the bank to * r | Date of Birth elease the contents o | Name of the Guardian | Relationship with Minor |
| 1 2 3 4 4 For the given b Sr. No. 1 2 5.2 I/ W n safe c No. 1 | Name of the Minor Claimant 'e request the bank to * r | Date of Birth elease the contents of the cont | Name of the Guardian | Relationship with Minor |
| 1 2 3 4 4 For the given b Sr. No. 1 2 5.2 I/ W n safe c Sr. No. | Name of the Minor Claimant 'e request the bank to * r | Date of Birth elease the contents of the cont | Name of the Guardian | Relationship with Minor |

- (i) I/ We shall hold/ receive the aforesaid amount/ payment in a fiduciary capacity as a trustee of the rightful beneficiary(ies) and any settlement made to me/ us shall not affect their rights.
- (ii) The aforesaid *accounts/ safe deposit lockers/ safe custody articles are not the subject matter of any dispute and that there is no Court order restraining me/ us or the bank from settling the claim in my/ our favour or otherwise.

- (iii) I/ We authorise the bank to exercise its right to lien and set-off and accordingly, to deduct the outstanding dues which are payable to the bank in relation to credit facilities availed by the Deceased customer or any other dues payable to the bank, from the balance held by the Deceased customer in the aforementioned account(s).
- (iv) To indemnify and hold the bank harmless against any claims, suits, legal proceedings by any legal heirs, executors, administrators, legal representatives, arising out of/ in connection with the settlement of this deceased claim in accordance to this request letter.

6.2 I/ We declare that:

| (i) I/ We have attached the following documents for the purpose of settlement of my/ our claim: |
|---|
| $\ \square$ *Death certificate (of deceased customer)/ First Information Report (FIR) and the non-traceable report issued by police authorities (in case of missing person) |
| \Box Officially Valid Document ³ in support of the identity and address of the Claimant(s) making the claim. |
| ☐ Will/ Probate of Will |
| ☐ Letter of Administration |
| ☐ Succession Certificate |
| ☐ Court Decree/ order |
| ☐ Legal Heir Certificate |
| $\hfill\Box$ Declaration/ Affidavit from an independent person regarding the legal heirs of the deceased customer |
| ☐ Bond of indemnity/ surety signed by Claimant(s) |
| \square Bond of indemnity/ surety signed by Third Party(ies) |
| ☐ Letter of disclaimer/ no objection from non-claimant legal heir(s) |
| (ii) The facts stated above are true and correct to the best of my/ our knowledge and belief. |

³ "Officially Valid Document" (OVD) means the passport, the driving licence, proof of possession of Aadhaar number, the Voter's Identity Card issued by the Election Commission of India, job card issued by NREGA duly signed by an officer of the State Government and letter issued by the National Population Register containing details of name and address.

| 7. Name and signature of the claimants who will receive the balance payable/ art | icles in |
|--|----------|
| safe deposit locker/ safe custody: | |

| Sr. No. | Name of the Claimant/ Guardian of Minor Claimant | Signature/ Thumb impression⁴ |
|------------|---|------------------------------|
| 1 | | |
| 2 | | |
| 3 | | |
| 4 | | |

Name and address of witness (in case of claimant(s) placing the thumb impression):

*(Delete whichever is not applicable)

Note: _____ Bank is not responsible for any delay in disposal of the claim due to lack of full particulars furnished in this application and may insist on calling for a Legal Document in case there are disputes among legal heirs and all of them do not join in indemnifying the bank, or give Letter of Disclaimer, or where the bank has reasonable doubt about the genuineness of the claimants being the only heirs of the deceased customer. The Bank shall duly advise the claimants in such cases.

FOR OFFICE USE

(may be prepared by the bank as per its own requirement)

⁴ In case a claimant is unable to sign, he/ she may place the thumb impression in the presence of a witness known to the bank.

BOND OF INDEMNITY/ SURETY

(To be duly stamped as per the Stamp Act applicable to the State)

(For Settlement of Claim in Deposit Accounts of Deceased Customer without production of Legal Documents)

| The B | ranch Manager | | | Date: | |
|------------|--|--------------------|----------------|-------------------------------------|-----|
| | Bank | | | | |
| | Branch | | | | |
| IN C | ONSIDERATION of you | ır paying or agree | ing to pay us, | | |
| (Men | tion here the name of | the claimant(s)) | | | |
| 1. | | | | | |
| 2. | | | | | |
| 3. | | | | | |
| 4. | | | | | |
| | | | | | |
| the s | um of Rupees | | | standing at t | he |
| *cred | it of following deposit a | accounts with you | ır bank in the | name of Shri/ Smt/ Ku | m. |
| | - ' | sinc | e deceased, | without production | of |
| Prob | ate of Will or Letter of | | | i on Certificate to his/ h | |
| estat | | | | | |
| Sr. No. | Nature of Deposits (SB/ CA/ TD, etc.) | Account No. | Amount | Date of Maturity (in case of TD) | |
| 1. | | | | | |
| 2. | | | | | |
| 3. | | | | | |
| 4. | | | | | |
| | Total | | | | |
| We, | | | | , do hereby | for |
| , | (Mention here the N | | | | |

ourselves and our heirs, legal representatives, executors and administrators, jointly and severally UNDERTAKE AND AGREE to indemnify you and your successors and

expenses which may be raised against or incurred by you by reasons or in consequence of your having agreed to pay/ or paying the said sum to the claimants as aforesaid.

| SIGNED AND DELIVERED by the above named | |
|---|--------|
| 1 | |
| 2 | |
| 3 | |
| 4 | |
| (Heirs/ claimants of the deceased customer) | |
| Signed and delivered by the above named on this | day of |
| two thousand | |
| | |
| *SIGNED AND DELIVERED by the above named 1 | |
| 2 | |
| (Sureties) | |
| Signed and delivered by the above named on this | day of |
| two thousand | |

^{*(}Delete whichever is not applicable)

Opinion Report on Surety

| Opinio | n Report on Surety | |
|--------|---|------|
| 1. | Name in Full | |
| 2. | Address | |
| 3. | Academic Qualification | |
| 4. | Age | |
| 5. | Occupation (If employed, please state the name of the employer and since when employed). | |
| 6. | Present Monthly Income/ Salary (Attach a Salary Certificate, if income is by way of salary) | |
| 7. | Total yearly income from all sources | |
| 8. | No. of dependents | |
| 9. | Personal Assets | |
| a. | Immoveable Property, viz., land/ Building, etc. (please give details of acquisition, present value, etc.) | |
| b. | Investments (Term Deposits, Shares, etc., if any) | |
| C. | Life Insurance Policy | |
| d. | Other Assets | |
| e. | Details of Bank Accounts, if any (Name and address of Bank with Account No. (Savings bank/ Current) to be furnished). | |
| 10. | Personal Liability, if any | |
| 11. | Please indicate whether surety is related to claimants Yes/No | |
| 12. | Period for which claimants are known | Yrs. |

I confirm that all the statements made by me in this application are true and correct to the best of my knowledge and belief.

| Remarks of the Bank Official | |
|---|--------------------------------|
| | Signature (Surety) |
| Date: | |
| Place: | |
| to the best of my knowledge and belief. | |

LETTER OF DISCLAIMER

(To be duly stamped as per the Stamp Act applicable to the State)

| The E | Branch Manager | | | |
|---|---------------------------------------|--------------------|------------------|-------------------------------------|
| | Bank | | | |
| | Branc | h | | |
| Dear | Sir | | | |
| | · | V safe custody art | icles/ safe dend | osit locker in the name of |
| | | _ | • | eceased are as follows: |
| | posit Accounts | | | cocasca are as follows. |
| | • | | 1 | |
| Sr. No. | Nature of Deposits (SB/ CA/ TD, etc.) | Account No. | Amount | Date of Maturity (in case of TD) |
| 1. | | | | |
| 2. | | | | |
| 3. | | | | |
| 4. | | | | |
| | Total | | | |
| b. Safe Deposit Locker No Mode of Holding: | | | | |
| | | | | |
| c. Sa | fe Custody Article Rece | eipt No | | |
| Detai | Is of Articles (if known) | : | _ | |
| | | | | |
| | | ` , | • | r/ safe custody articles, I/ |
| We, the legal heirs of Shri/ Smt./ Kum (Name of | | | | |
| dece | ased customer), have t | to advise that we | have no intere | st in the above deposits/ |
| asset | s and as such we have | e no objection to | your paying the | *balance amount in the |
| above | e account(s)/ releasing | the contents in | safe deposit lo | ocker/ returning the safe |
| custo | dy articles lying with | you in the nan | ne of the afor | resaid Shri/ Smt/ Kum. |
| | | (Name of the dece | eased customer | r) to Shri/ Smt/ Kum.: |
| 1 | | | | |
| | | | | |
| 3 | | | | |

Such payment of the *balance in the above account(s)/ release of the contents in safe deposit locker/ return of the safe custody articles would be completely binding on us and we will not question the bank's action in doing so. I/ We undertake to bind ourselves, our heirs and legal representatives not to revoke the declaration made herein.

| Sr. No. | Name of the Claimants (who relinquish their rights) | Age (yrs) | Signature |
|------------|---|-----------|-----------|
| 1 | | | |
| 2 | | | |
| 3 | | | |
| 4 | | | |

| Signed on this | day | of | two thousand | |
|----------------|-----|----|--------------|--|
| | | | | |

^{*(}Delete whichever is not applicable)

DECLARATION/ AFFIDAVIT

(To be duly stamped as per the Stamp Act applicable to the State)

| Ι, | S/D/0 | O | | |
|---|--|--------------------|--------------------------------|--|
| | at | | | |
| | by make oath*/solemnly affirm and s | | | |
| That Sh | ri/ Smt /Kum. | | _ (Name of the deceased | |
| custome | er) hereinafter, referred to as | "the decease | ed" died intestate on | |
| | atat | | | |
| 2. That | I know the deceased and his/ her far | mily since the las | st years. | |
| 3. That | at the time of his/ her death, the dec | eased left surviv | ring him/ her the following | |
| perso | ons who according to the law by wh | ich they are gov | verned, are the only legal | |
| heirs | of the deceased entitled to succeed | ed to the estate | e of the deceased on an | |
| intest | ate succession: | | | |
| Sr. No | Name | Age (yrs.) | Relationship with the deceased | |
| 1 | | | | |
| 2 | | | | |
| 3 | | | | |
| 4 | | | | |
| 4. That | I am not related in any manner wh | natsoever to the | deceased or any of the | |
| abov | e-mentioned persons nor have I any | claim or interes | st of whatsoever nature in | |
| the e | state of the deceased. | | | |
| 5. That | I am informed, and I verily believe th | at the deceased | has left certain *deposits/ | |
| safe deposit locker/ articles in safe custody with the Bank | | | | |
| | branch, to which the above | | | |
| 6. T | hat I am making this solemn de | eclaration since | rely and conscientiously | |
| believin | g the same to be true and with full k | nowledge that it | is on the strength of this | |
| declarat | ion that the Ba | nk | branch, has agreed | |
| at my re | equest to make payment of the amou | int of the deposit | s and *deliver the articles | |
| in safe | deposit locker/ safe custody to the a | bove mentioned | persons without insisting | |

| on production of a grant of legal doc | cument to the estate of the deceased fror | n a |
|---------------------------------------|---|-----|
| competent Court by them. | | |
| | | |
| | | |
| *Sworn/ solemnly affirmed at this | day oftwo thousand | |
| | | |
| (Signature of Declarant) | | |
| | | |
| | | |
| in the presence of | before me | |
| | | |
| | | |
| | Judge/ Magistı | ate |
| | | |
| *(Delete whichever is not applicable) | | |

Form of Inventory of Contents of Safe Deposit Locker

| The follow | wing inventory of contents of | f Safe Deposit Lock | er No | |
|---|---|---|--------------------------|--------------|
| located a | t | Branch of | | _Bank, |
| *hired in l | ner/ his sole name by Shri/ Sı | mt./ Kum | (| deceased), |
| *hired joi | ntly by Shri/ Smt./ Kum. (i) | | | (deceased) |
| | (ii) | | | _ |
| | | | | |
| was take | n on this da | ay of | two thousand | |
| Sr. No. | Description of Articles Locker | in Safe Deposit | Other identifying if any | particulars, |
| 1 | | | | |
| 2 | | | | |
| 3 | | | | |
| 4 | | | | |
| 5 | | | | |
| 6 | | | | |
| 7 | | | | |
| 8 | | | | |
| heirs/ a *By *W 3. The a (i) Nom (includ | ne purpose of inventory, access person mandated by the legar of the locker under the produced the key to the locker in above inventory was taken in the locker legal heirs of deceasing minor nominee) or Legar at./ Kum. | al heirs and surviving der her/ his/ their insocker the presence of: ed joint hirer(s)/ pe | g hirers structions. | · |
| Addres | S | _ | (Signa | ature) |

| Shri/ Smt./ Kum. | | |
|--|-----------------|-------------|
| Address | _ | (Signature) |
| | And | |
| (ii) Survivors in case of Joint hirers | (if applicable) | |
| Shri/ Smt./ Kum. | | |
| Address | | (Signature) |
| Shri/ Smt./ Kum. | | |
| Address | - | (Signature) |
| (iii) Witness(es) | | |
| Shri/ Smt./ Kum. | _ | |
| Address | | (Signature) |
| Shri/ Smt./ Kum. | | |
| Address | - | (Signature) |
| (iv) On behalf of Bank | | |
| Custodian: | | |
| Shri/ Smt./ Kum | | |
| Address | _ | |
| | | (Signature) |
| Bank employee other than Custodian: | | |
| Shri/ Smt./ Kum. | | |
| Address | · | (Signature) |
| | | |
| Address | <u> </u> | (Signature) |

^{*(}Delete whichever is not applicable)

| ACKNOWLEDGEMENT | Г |
|---|-------------------------------------|
| *I, Shri/ Smt./ Kum. | legal heir/ mandate holder |
| *We, Shri/ Smt./ Kum. | |
| | legal heirs, and |
| Shri/ Smt./ Kum. | |
| | |
| hereby acknowledge the receipt of the contents of the set out in the above inventory. | safe deposit locker comprised in as |
| Shri/ Smt./ Kum(Legal Heir/ Mandate Holder) | |
| Shri/Smt./ Kum. | |
| Shri/ Smt./ Kum. | Signature |
| Shri/ Smt./ Kum. | Signature |
| Date and Place | Signature |

(*Delete whichever is not applicable)

Form of Inventory of Articles left in Safe Custody

| The follo | owing inventory of articles left in sa | afe custody w | ith | Branch |
|--------------------|--|---------------------------------------|-----------------------|-------------------|
| of | Bank, by Sh | nri/ Smt./ Kun | າ | (deceased), |
| under a | n agreement/ receipt number | dated | was taken on this | ; |
| day of _ | two thousand | · · · · · · · · · · · · · · · · · · · | | |
| Sr. No. | Description of Articles in Saf | e Custody | Other identifying par | rticulars, if any |
| 1 | | | | |
| 2 | | | | |
| 3 | | | | |
| 4 | | | | |
| 5 | | | | |
| 6 | | | | |
| 7 | | | | |
| 8 | | | | |
| (i) Nom Legal H | inee or Legal Heirs or Person m Ieirs | nandated by | Nominee (including M | inor Nominee)/ |
| _ | nt./ Kum | | | |
| | S | | (Sig | gnature) |
| Shri/ Sn | nt./ Kum | | | |
| Address | | | (Sig | nature) |
| (ii) Witr | ness(es) | | | |
| Shri/ Sn | nt./ Kum | | | |
| Address | 3 | | (Sig | gnature) |
| Shri/ Sn | nt./ Kum | | | |
| Address | 3 | | (Sigr | nature) |
| (iii) On | behalf of Bank | | | |
| Custodi | an: | | | |

| Shri/ Smt./ Kum. | |
|--|---|
| Address | (Signature) |
| Bank employee other than Custodian: Shri/ Smt./ Kum. | |
| Address | |
| ACKNOWLEDGEN | MENT |
| *I, Shri/ Smt./ Kum mandate holder | nominee/ legal heir/ |
| *We, Shri/ Smt./ Kum. | |
| | legal heirs, and |
| Shri/ Smt./ Kum. | |
| | surviving hirers |
| hereby, acknowledge the receipt of the articles kept out in the above inventory. | in the safe custody comprised in as set |
| Shri/ Smt./ Kum | |
| (Legal Heir/ Mandate Holder) | |
| Shri/ Smt./ Kum. | Signature |
| Shri/ Smt./ Kum. | Signature |
| Shri/ Smt./ Kum. | Signature |
| Date and Place | |
| (*Delete whichever is not applicable) | |

LETTER OF INDEMNITY WITH RESPECT TO DELIVERY OF SAFE DEPOSIT LOCKER/ ARTICLES KEPT IN SAFE CUSTODY BY THE DECEASED CUSTOMER

(without production of Legal Documents)

(To be stamped as per the Stamp Act applicable to the State)

| The Branch Manager | | | |
|--|---|-------------|---------------|
| | Bank | | |
| | Branch | | |
| In consideration of yo | ur delivering or agreeing to deliver to | me/ us, | |
| (Heir(s) of the decea | | | |
| Safe Deposit Locker No./ Safe | Details of the | Description | Weight |
| Custody Article Receipt No. | articles | | |
| | | | |
| | | | |
| | | | |
| and held in the name without production of | of Shri/ Smt/ Kum any succession certificate/ letters of | | nce deceased, |
| I/ We | and | | |
| (Heir(s) of the | deceased customer) | | |

do hereby for ourselves and our heirs, legal representatives, executors and administrators, jointly and severally undertake and agree to indemnify you, the Bank, and its successors and assigns against all claims, demands, proceedings, losses, damages, charges and expenses which may be raised against you or incurred by you by reason or in consequence of having delivered or agreed to have deliver to me/ us the above mentioned articles of the deceased from the safe deposit locker/ sealed boxes in safe custody.

| Signed and delivered by the above named on this thousand | day of | _ two |
|--|--------|-------|
| SIGNED AND DELIVERED by the above named (1) | | |
| (2) (Heirs of the deceased customer) | | |